

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:635  
ANSWERED ON:24.07.2003  
NOC FOR INSTALALTION OF RETAIL OUTLETS  
SHYAMA SINGH

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether District Magistrate of respective districts grant the NOC for the installation of retail outlet as an clearance of site for the installation of petrol pumps on the respective site;
- (b) if so, whether this NOC once issued in the name of one oil company can be used by the other oil company for getting storage licence from explosive department;
- (c) if not, whether the IOCL had obtained the fresh and new NOCs for all the petrol pumps taken over at the time of nationalization;
- (d) if not, whether the same principle regarding the use of already granted NOC to other oil company would prevail; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUMITRA MAHAJAN)

(a) : Yes, Sir.

(b) No, Sir.

(c) to (e): When the retail outlets were taken over by the Indian Oil Corporation Limited (IOC) at the time of nationalization, the Explosive Licences were got transferred in the name of IOC by making an application to the Explosives Department, Government of India as per the provisions of the Petroleum Rules 1976. No fresh 'No Objection Certificate' was required for such a transfer.